

C.G. 53/95
In
O.A. 544/94

06.12.95

Hon. Mr. S. Das Gupta, AM.
Hon. Mr. T.L. Verma, JM.

Learned counsel for the applicant submits that the respondents have become aware of the Tribunal's decision only now and, therefore, the ~~contempt~~ contempt ~~and~~ application is premature. On this ground, he seeks withdrawal of the same. In view of the submission made, we find that there is no contempt of court by the respondents so far. The ~~sp~~ Contempt petition is, therefore, dismissed.

TH
JM.

AM.

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